

Police (Appointment and Recruitment) (First Amendment) Rules, 1985 (Hindi and English versions) Published in Notification No. F. 10/46/83-Home (P) in Delhi Gazette dated the 12th June, 1985 under sub-section (2) of section 148 of the Delhi Police Act, 1978.

[Placed in Library. See No L.T. 1316/85]

**Notification under Central Excise Rules, 1944**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table a copy of Notification No. G.S.R. 633 (E) (Hindi and English versions) published in Gazette of India dated the 5th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234/82-CE dated the 1st November, 1982 so as to grant exemption to sludge obtained in an effluent treatment plant belonging to an industrial unit, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. L.T. 1317/85]

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MR. SPEAKER : I don't go on conjecture's, Mrs. Geeta. Nothing not allowed.

Now, Papers to be laid.

(Interruptions)

MR. SPEAKER : What happens ? I have already started the other business; Sir.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) : You have not said anything about our privilege motion against the Home Minister when he misled the House.....

(Interruptions)

MR. SPEAKER : No, I have already said it.

(Interruptions)

MR. SPEAKER : Why do you want it a second time now ? Not allowed. I have already replied to you. I have said that I am gathering the facts. Why should you not listen first ?

(Interruptions)

MR. SPEAKER : Now, Papers to be laid.

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**PAPERS LAID ON THE TABLE-Contd.**

[*English*]

**Central Administrative Tribunal (Procedure) Rules, 1985 and All India Services (Provident Fund) Third Amendment Rules 1985.**

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : I beg to lay on the table :

- (1) A copy of the Central Administrative Tribunal (Procedure) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 713 in Gazette of India dated the 3rd August, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.

[Placed in Library. See No. L.T. 1318/85]

- (2) A copy of the All India Services (Provident Fund) Third Amendment Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 710 in Gazette of India dated the 3rd August, 1985 under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. L.T. 1319/85]

**Central Reserve Police Force (Fourth Amendment) Rules, 1985**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : I beg to lay on the Table a copy of the Central Reserve Police Force (Fourth Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 690 in Gazette of India dated the 27th July, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. L.T. 1320/85]

**Notification under Essential Services Maintenance Act 1961**

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNO-

LOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V.PATIL) : I beg to lay on the Table a copy of Notification No. S.O. 595(E) (Hindi and English versions) published in Gazette of India dated the 8th August, 1985 declaring any service in the uranium industry to be an essential service for the purpose of the Essential Services Maintenance Act, 1981, under sub-section (2) of section 2 of the said Act.

[Placed in Library. See No. L.T. [1321/85]

12.08 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 7th August, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

#### Fourth Report

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Fourth Report (Hindi and English version) of the Committee on Private Members' Bills and Resolutions,

#### ESTIMATES COMMITTEE

[English]

#### Third Report

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Sir, I beg to present the Third Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in the Eighty-first Report of the Committee (7th Lok Sabha on) the Ministry of Home Affairs—Administration of Union Territory of Delhi—Part II—Pollution Control.

#### PUBLIC ACCOUNTS COMMITTEE

12.09 hrs.

[English]

#### First, Second, Sixth and Seventh Reports

SHRI E. AYYAPU REDDY (Kurnool) : Sir, I beg to present the following Reports (Hindi and English Versions) of the Public Accounts Committee :

- (1) First Report on Action Taken on 215th Report of the Committee (Seventh Lok Sabha) regarding Import of trainer aircraft.
- (2) Second Report on Action Taken on 55th Report of the Committee (Seventh Lok Sabha) regarding Metro railway, Calcutta.
- (3) Sixth Report on Action Taken on 228th Report of the Committee (Seventh Lok Sabha) regarding Conversion of Viramgam-Okha-Porbandar Section.
- (4) Seventh Report on Action Taken on 200th Report of the Committee (Seventh Lok Sabha) regarding Customs Receipts—Duty on passengers Baggage.